

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA 87 of 2014 &**  
**IA 88 of 2014 in**  
**DFR No. 2975 of 2013**

**Dated : 28<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Sterlite Technologies Ltd. ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission .... Respondent(s)**  
**& Anr.**

**Counsel for the Appellant(s) : Mr. Amit Kapur**  
**Mr. Apoorva Misra**  
**Ms. Ritika Arora**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan**  
**Mr. Raunak Jain for R.1**  
**Mr. Ravi Prakash**  
**Mr. Aditya Diwan for MSEDCL**

**ORDER**

**IA No. 87 of 2014**  
**(Appl. for leave)**

Heard the learned counsel for the parties. The Application is allowed in view of the fact that the Applicant is an aggrieved party.

**IA No. 88 of 2014**  
**(Appl. for condonation of delay)**

This is an Application to condone the delay of 10 days/12 days in filing the Appeal.

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **05.03.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/kt